

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL NO(S). 8040/2019

THE STATE OF UTTAR PRADESH & ORS. Appellant(s)
VERSUS
RAVINDRA NATH TAIGOR & ORS. Respondent(s)

Date : 23-07-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R. MAHADEVAN
[IN CHAMBER]

For Appellant(s) : Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s) : Mr. Anjani Kumar Mishra, AOR
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.
Mr. Krishna Gopal Mishra, Adv.
Mr. Rajesh Kumar Singh, Adv.

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Mr. Kartikey Chaudhary, Adv.
Mr. Rameshwar Prasad Goyal, AOR

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Mr. Ilin Saraswat, Adv.
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Mrs. Poonam Seth, Adv.
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Mr. Sumit Teterrwal, AOR

Mr. Surender S. Meena, Adv.
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Ms. Babita Kushwaha, Adv.
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Mr. Hemant Kumar Tripathi, Adv.
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Mr. Mukesh Kumar Singh, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. Jeetendra Kumar, Adv.
Mr. Chirayu Sharma, Adv.
Mr. Kadam Hans, Adv.
Mr. C.m.dwivedi, Adv.
Mr. Sanjay Kumar Jha, Adv.
Mr. J.S. Marahatta, Adv.
Mr. Rahul Marahatta, Adv.
M/S. Mukesh Kumar Singh And Co., AOR

Mr. Purushottam Sharma Tripathi, AOR
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Mr. Prakhar Singh, Adv.

Mr. Amit, AOR
Mr. Divyesh Pratap Singh, AOR
Mr. Robin Khokhar, AOR

Mr. Rajendra Beniwal, Adv.
Mr. R. C. Kaushik, AOR

Mr. Bhoopesh Pandey, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Ms. Saumya Mishra, Adv.
Mr. Amit Kumar Pandey, Adv.
Mr. Abhay Tyagi, Adv.
Mr. Bhavya Goyal, Adv.
Mr. Amit Wadhwa, Adv.
Dr. Vinod Kumar Tewari, AOR

Mr. Anantha Narayana M. G., AOR
Mr. Arvind Gupta, AOR
Mr. Sumit Teterrwal, AOR

Mr. Chandrika Prasad Mishra, AOR
Mr. Saurabh Mishra, Adv.
Ms. Prashasti Singh, Adv.
Ms. Swati Surbhi, Adv.
Ms. Harshita Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Office report indicates that the order dated 27.10.2025
has not been complied with by the learned counsel for the

petitioners.

2. However, as a last opportunity, two weeks' time is granted to the learned counsel for the petitioners to file fresh particulars for effecting service on respondent Nos.48.1 to 48.5, 228.1 and 228.2 and clarify whether respondent respondent No. 81 is dead or alive, failing which, the petition shall, without any further reference to this Court, stand dismissed automatically as against the aforesaid unserved respondents.

(PRIYANKA MALIK)
COURT MASTER (SH)

(JAYANT RAJ KATYAL)
BRANCH OFFICER